

**CP NO. 65/2016**

M/s Hind Motors India Ltd.

...Petitioner.

Present: Ms. Riya Bansal, Advocate for petitioner.  
Mr. Satya Pal Singh, Assistant Registrar of Companies, Chandigarh.  
Mr. Alok Kumar Jain with Mr. Sandeep Saini, Advocates for depositors at Sr. No. 66, 67, 69,70,224,375,529,530,554,578, 51,196, 582, 583, 584, 603, 604, 605, 617 and 618 of Annexure XIII.  
Mr. Parveen Gupta, Advocate for depositors at Sr. No. 585, 329, 477,470,656,657,330 and 522 of Annexure XIII. Also representing Mr. Rajinder Pal Singh Kang, depositor at Sr. No. 54, 55, 59 and 61 of Annexure XIII.  
Mr. Raj Shekhar, Advocate for Dr. Manmohan Kaur depositor at Sr. No. 4 and 24 of Annexure XIII.  
Ms. Eshna Kumar, Advocates for depositors at Sr. Nos. 213 and 302 of Annexure XIII.  
Mr. Sumit Soni, depositor in person at Sr. No.495 of Annexure XIII.  
Ms. Shashi Soni, depositor in person at Sr. No. 249 of Annexure XIII.  
Mr. S.K. Agnihotri, depositor in person for self and for his son at Sr. No.633 and 635 of Annexure XIII.  
Ms. Namrata Sharma, depositor in person at Sr. No. 264 of Annexure XIII.  
Ms. Ritu Sharma, depositor in person at Sr. No. 296 of Annexure XIII.  
Mr. Sandeep Bhalla depositor in person and for his son Mr. Paras Bhalla and wife Ms. Snigdha Bhalla and mother Ms. Sushila Kachru at Sr. No. 531 and 532,478, 479,678,660 480, 481 and 482 of Annexure XIII.  
Mr. Jorawar Singh, depositor in person at Sr. No.499, 500, 430, 179 of Annexure XIII.  
Ms. Krishanjit Kaur, depositor in person at Sr. No. 93, 625 and 18 of Annexure XIII.  
Mr. Praveen Gupta filed Power of Attorney for Ms. Surinder Kaur, depositor in person at Sr. No. 52, 57, 58,166, 365 and 368 of Annexure XIII.  
Mr. Ashok Sachdeva, Authorised Representative for depositors at Sr.No.52,57,58,166,365,368,145,420,421,422,428,437,588,146,

*Handwritten signature/initials*

144,158,268,159,340,601,129,130,128,157,435,370,504,408,409, 286,423, 424, 503,600, 345, 417,488 of Annexure XIII.  
Mr. Samir Aggarwal for self and Ms. Sarita Aggarwal depositor at Sr.No.308,405,453 and 454 of Annexure XIII.  
Mr. Sarjeewan Kumar Chopra for his son Mr. Vivek Chopra, depositor at Sl.No.415 & 416 of Annexure XIII.  
Mr. Arun Garg, depositor in person and for Ms. Prem Lata and Mr. Pulkit Bansal at Sr. No.174,476 & 510 of Annexure XIII.  
Mr. Ram Kumar Sangar for Ms. Gopika Kahol – office to check depositor Sr.No.

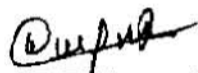
Ms. Riya Bansal, Advocate for petitioner states that as per instructions, the company has not filed with the Registrar of Companies the statement of all deposits accepted by the company before the commencement of the Companies Act 2013 and the same remaining unpaid in terms of clause (a) of Section 74(1) of the Companies Act. She further submits that the balance sheet was however filed separately. The consequences of non-compliance would be a matter of arguments.

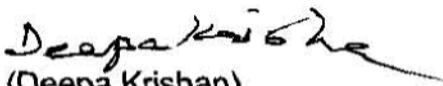
Mr. Alok Kumar Jain, Advocate representing some of the depositors submits that he would file objections in the registry during the course of the day. Let the needful be done. However, copy has been supplied to the counsel for petitioner. Mr. Raj Shekhar, Advocate and Mr. Praveen Gupta Advocate similarly submit that they would file objections in the registry during the course of the day. Copy of the objections, however supplied to the counsel for the petitioner. Ms. Eshna Kumar, Advocate submits that the objections have already been filed with the registry on behalf of the objectors, she is representing and copy already supplied to the counsel opposite. Copies

*Raj Shekhar*  
Dr

have also been supplied to the Registrar of Companies and the Regional Director.

Matter adjourned to 20.12.2016. Objections, if any, by rest of the depositors be filed within 10 days with copy to the counsel for petitioner for which the last opportunity is granted. The petitioner may file rejoinder, if any, two days before the date fixed with copy to the opposite party. The interim prayer would also be heard on the next date of hearing.

  
(R P Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

November 29, 2016  
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